

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) to (d) The issues relates to these projects comes under the purview of Ministry of Power. As per information sent by the Ministry of Power the Status of these projects is as under:-

(i) Loharinagpala HE Project (4x150=600MW): The Loharinagpala HE Project in Uttarkashi district of Uttarakhand is under execution by National Thermal Power Corporation (NTPC). The project was accorded concurrence by Central Electricity Authority on 11.08.2004 at an estimated cost Of Rs. 2,417.78 crs., at March, 2004 price level. The environment and forests clearances were accorded on 8.2.2005. The investment approval was given in June 2006 and the work on the project commenced in July, 2006. The expenditure incurred so far is about Rs. 510.00 crs. The project works are under suspension w.e.f 20.2.2009 due to agitation by environmentalists. The Government has directed NTPC to stop the works at the project site.

(ii) Pala Maneri HE Project (4x120=480MW): The Pala Maneri HE Project in Uttarkashi district of Uttarakhand is under implementation by Uttaranchal Jal Vidyut Nigam Ltd. (UJVNL). The project was accorded concurrence by Central Electricity Authority on 23.02.2007 at an estimated cost of Rs. 1,922.80 crs., at December, 2006 price level. The works on the project are yet to be taken up.

(iii) Bhaironghati H.E. Project (3x127 = 381 MW): The Detailed Project Report (DPR) of Bhaironghati H.E. Project Uttaranchal Jal Vidyut Nigam Ltd. (UJVNL) has been returned on 12.02.2008 due to non tie-up of essential inputs/ clearance and insufficient Geological Investigations.

The Government has constituted National Ganga River Basin Authority (NGRBA) to whom the matter has been referred for a decision on all the three aforesaid projects including other aspects. Under the directions of NGRBA, a site visit of all the three projects was done by a high powered team of Secretary (Environment & Forests), Secretary (Power), etc. Based on the site visit and interaction held with locals, public representatives and district authorities, a report has recently been submitted by the team to NGRBA.

Irrigation Projects of Uttar Pradesh

†3053. SHRI NARESH CHANDRA AGRAWAL: Will the Minister of WATER RESOURCES be pleased to state:

(a) the number of irrigation projects of Uttar Pradesh Government pending with his department under AIBP and National projects;

†Original notice of the question was received in Hindi.

(b) whether it is a fact that State Government has also sent its approval for its stake to Government but the projects have not been approved despite that; and

(c) if so, the reasons therefor, and until when the approval to these projects would be accorded?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) to (c) All the proposals for release of grant under normal AIBP which were received from state government of Uttar Pradesh and found eligible as per prevailing AIBP guidelines and practices were recommended for release of grant and grant amounting to Rs. 238.0820 crore has been released during 2009-10 for 7 major/medium projects. Under the scheme of national projects, 5 proposals were received from the Government of Uttar Pradesh. However, in the 1st meeting of the High Powered Steering Committee for National project held on 6th August 2009, it was decided that initially only one project from each state in the category of intra-state project with more than 2 lakh ha of irrigation potential may be included for funding under the scheme of National Projects. Any further project in this category will be considered only on completion of an ongoing project funded as a national project in this category on 1:1 basis. This decision was taken in order to avoid thin spreading of available resources so that project included in scheme of national project could be completed in stipulated time frame. In view of above, project proposal of "Restoring capacity of Sharda Sahayak System" project was considered in the 2nd meeting of the Steering Committee held on 17.2.10. However, representative of Govt. of Uttar Pradesh informed during the meeting that they are withdrawing proposal of Sharda Sahayak System and will instead propose Saryu canal project for inclusion in the scheme of national project. Nevertheless declaration of any project as National Project will depend upon the approval of Union Cabinet.

Mahadayi/Mandovi Project

3054. SHRI SHANTARAM LAXMAN NAIK: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Government has constituted the tribunal on Mahadayi/Mandovi project being constructed by the Karnataka Government;

(b) if so, the terms of reference;

(c) if the tribunal is not constituted, how long will it take to constitute; and

(d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) to (d) The Central Government has approved the proposal to setup the tribunal in